

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 158(ND)/2017
(Appeal No. 21/2017)

IN THE MATTER OF:

**M/s. Arora Buildwell Pvt. Ltd. and Shri
Deepak Arora and Smt. Neetu Arora
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the ROC/RD (NR) Delhi:-

For the Respondent(s):-

Mr. Gursat Singh, Advocate

Mr. Manish Raj, company prosecutor

**Ms. Easha Kadian, Advocate for
Income Tax Dept.**

ORDER

Learned Company Prosecutor has not been able to produce original copies of the notices sent to the appellant in compliance with the provisions of Section 248 of the Companies Act, 2013 and has stated that the same shall be produced on 31.01.2018.

If the original notice is not produced then the Registrar of Companies shall remain present in the Court.

List for further consideration on 31.01.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**